

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 320/MP/2022**

Subject : Petition under Section 79 of the Electricity Act, 2003 for direction to UPPCL to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner.

Petitioner : MPPMCL

Respondents : UPPCL

Date of Hearing : **10.10.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri G. Umapathy, Senior Advocate, MPPMCL  
Shri Aditya Singh, Advocate, MPPMCL  
Ms. Puja Priyadarshini, Advocate, UPPCL  
Shri Kunal Kashyap, Advocate, UPPCL  
Shri Narendra Prerna, Advocate, UPPCL

**Corrigendum to ROP of hearing dated 10.10.2023**

Due to inadvertent error, the ROP of the hearing dated 10.10.2023 (issued on 16.10.2023) is corrected as under:

2. Due to a paucity of time, the petition could not be taken up for hearing. However, the learned counsels jointly submitted that the hearing may be postponed to enable the parties to explore the possibilities of an amicable settlement of the matter.

3. The Commission after hearing the parties, permitted the parties to explore possibilities of an amicable settlement of the issues, and file a report of the same, on or before **5.12.2023**. Failing settlement, the Respondent may file its reply on merits, on or before **18.12.2023**, after serving a copy to the Petitioner, who may, file its rejoinder, if any by **2.1.2024**.

4. Matter shall be listed for hearing on **10.1.2024**.

**By order of the Commission**

**Sd/-**

(B. Sreekumar)  
Joint Chief (Law)

